

46.

Filing No. 113616/8.9.87

0X664/92

25.2.1992

Major S.N.V.Velan Vs.U.O.I

None present for the applicant.

The applicant has retired from the N.C.C and he has claimed pensionary benefits. He originally moved the Bangalore Bench of the Tribunal which passed an order on 14.8.87 to the effect that the Bangalore Bench has no jurisdiction to entertain the application. It was observed in the said order that the application can be entertained either by the Principal Bench at New Delhi or by the Madras Bench and not by the Bangalore Bench of the Tribunal.

After the passing of the aforesaid order, Rule 6 of the Central Administrative Tribunal (Procedure) Rules, 1987 has been amended. According to the amended provisions, a person who has ceased to be in service by reason of retirement may at his option file an application with the Registrar of the Bench within whose jurisdiction he is ordinarily residing at the time of filing of the application. The applicant has stated in his application that he was residing at Bangalore. In view of this, the papers may be returned to the applicant for presentation of the same before the Bench where he is presently residing. The applicant

has already paid the application fee of Rs.50 and  
the same has been taken on record by the Bangalore  
Bench on 12.8.87.

*D.K.Chakravorty*

(D.K.Chakravorty)

Member (A)

*P.K.Kartha*

Vice Chairman (J)